

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-07-2024 AT 10:30 AM**

CP (IB) No. 574/7/HDB/2019

AND

**IA (IBC) No. 1718/2023 in IA (IBC) 1098/2023, IA (IBC) 393/2024 in IA
(IBC) (PLAN) 1/2024, IA (IBC) (PLAN) 1/2024, Cont. A (IBC) 1/2024 & IA
(IBC) 190/2024 in CP (IB) No. 574/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Stressed Assets Stabilisation Fund

...Financial Creditor

AND

Priyaranjani Fibers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) No. 1718/2023 in IA (IBC) 1098/2023

Mr D Srinivasa Rao, applicant in person present physically.

Learned Counsel Mr VVS N Raju along with Ms Meghana for Resolution professional present physically.

Heard both sides. **For orders on 31.07.2024.** Meanwhile, both sides shall file two-page note if not already filed.

IA (IBC) 393/2024 in IA (IBC) (PLAN) 1/2024

For hearing, matter adjourned to 31.07.2024.

IA (IBC) (PLAN) 1/2024

Orders will be passed in this IA subject to the orders passed in IA No 393/2024.

Cont. A (IBC) 1/2024

For hearing, matter adjourned to 31.07.2024.

IA (IBC) 190/2024

For hearing, matter adjourned to 31.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)